

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 19- M/s Kanodia Intercontinental Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 19, M/S KANODIA
INTERCONTINENTAL PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Kanodia Intercontinental Pvt. Ltd., Respondent No. 19, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 19 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 07.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (in short "PETP"). The Answering Respondent further submits that a Show Cause Notice (in short "SCN") dated 02.01.2025 (which was received on 16.01.2025), was issued by the Haryana State Pollution Control Board (in short "HSPCB"). The Joint Committee Report and the SCN alleged inter alia that: (i) the unit had not installed a flow meter at the HSIIDC freshwater supply line; (ii) actual production (4.05 MT/day) exceeded consented capacity (0.2 MT/day); (iii) BOD at PETP inlet was too low, indicating dilution; (iv) treated effluent failed to meet TDS and FDS norms; (v) freshwater consumption was higher than effluent generation, suggesting bypass; (vi) logbooks were not properly maintained; and (vii) chemical dosing at the PETP was unregulated.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent

submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6.
- 4.4. That the allegation regarding non-installation of flow meter at the HSIIDC freshwater supply line is incorrect. The Answering Respondent has duly installed a water flow meter at the relevant location, and the same is operational. Geotagged photographs of the installed meter and corresponding HSIIDC water bills were enclosed with the reply to the SCN and are available for inspection. Hence, the continued mention of this point in the report is factually erroneous and baseless.
- 4.5. That regarding the allegation of actual production being higher than consented production, it is respectfully submitted that the Answering Respondent had acquired the plant from M/s Mantra Overseas along

with their existing valid Consent to Operate ("CTO"). The CTO was transferred to the Respondent without amendment, and the application for CTO expansion reflecting the actual and proposed production capacities is already under consideration by the Board. Hence, there is no suppression or violation in this regard.

- 4.6. That the low BOD value at the PETP inlet was misconstrued by the inspecting team as a case of dilution. The Respondent clarifies that its processes involve multiple washing and bleaching steps which naturally result in lower BOD levels prior to effluent entering the PETP. Additionally, the PETP is equipped with an Equalization Tank of adequate capacity that homogenizes the trade effluent and further reduces concentration without any dilution. Therefore, the claim of dilution is presumptive, unsubstantiated, and technically flawed.
- 4.7. That as regards the observation of non-compliance with prescribed norms for TDS (7581 mg/L) and FDS (5708 mg/L), the Respondent submits that the accuracy and procedural validity of the inspection sampling are disputed. The Board did not share the sampling methodology or laboratory test reports with the Respondent either at the time of inspection or before issuance of the SCN, raising serious concerns regarding transparency and procedural due process. In contrast, third-party NABL-accredited laboratory reports submitted by the Respondent confirm that treated effluent is within the prescribed norms. These were annexed with the SCN reply.
- 4.8. That the observation that freshwater consumption exceeded effluent generation, allegedly indicating bypass of untreated effluent, is

erroneous. The Respondent operates state-of-the-art low-liquor-ratio dyeing machines that consume less water while maintaining optimal dyeing quality. The average recorded freshwater consumption is 28.76 KL/MT, and the effluent generation is 27.27 KL/MT, which demonstrates consistent compliance. Detailed month-wise consumption and effluent data sheets were submitted with the SCN reply and are available for verification.

- 4.9. That the Report's implication that dilution was taking place at the PETP inlet is wholly baseless. As per the Joint Committee's own inspection, no infrastructure for such dilution was found during the visit. The allegation is speculative and contrary to physical findings. Moreover, the logbooks reflecting water usage and effluent characteristics were maintained and made available during inspection.
- 4.10. That with respect to the alleged increase in TDS at the PETP outlet compared to inlet, the Respondent states that the fluctuation in TDS values may occur due to specific chemical reactions during effluent treatment. However, the alleged increase is not supported by any confirmatory testing or replicated sample analysis. The allegation of unregulated chemical dosing is again presumptive, and the PETP chemical consumption data along with dosing records were submitted with the SCN reply.
- 4.11. That the Respondent maintains an updated Effluent Treatment Plant logbook which includes daily dosing data, flow readings, and inlet-outlet parameters. A copy of the logbook was annexed to the SCN reply. The Joint Committee's inference that the records are not

properly maintained is refuted and unsupported by any specific deficiency noted during inspection.

- 4.12. That the SCN reply also highlights procedural lapses, such as the unexplained delay between inspection and issuance of the SCN, lack of transparency in sampling, and denial of opportunity for independent verification—amounting to violation of the principles of natural justice. Further, the renewal of CTO on 02.08.2024 reflects that the unit was considered compliant by the HSPCB post-inspection, contradicting the conclusions of the Joint Committee.
- 4.13. That the Reply also recorded the compliance status of the Respondent with CPCB inspections, which are conducted annually and have consistently found the unit to be in adherence to environmental norms. This aspect was ignored in the Joint Committee Report.
- 4.14. That without prejudice to the above, the Respondent has implemented the recommendations of the Board including periodic third-party monitoring, improved chemical dosing systems, calibration of flow meters, and meticulous record-keeping. The continued classification of the unit as "non-complying" despite these actions is arbitrary and unsupported by any cogent reasoning.
- 4.15. In view of the above, the Answering Respondent most respectfully submits that the findings of the Joint Committee Report are based on assumptions and unverified conclusions. The Respondent's detailed reply to the SCN rebuts every allegation with supporting evidence, and the same ought to have been given due consideration before classifying the Respondent as non-compliant. The Answering

Respondent prays that the said classification be reconsidered in light of the contents of the SCN reply and that a fair and factual reappraisal of the compliance status be undertaken.

5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 19- M/s Kanodia Intercontinental Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

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...Respondents

AFFIDAVIT

I, Vinay Kanodia S/o Sh. N. L. Kanodia, aged about 72 years R/o H No.- 4A, Block- A2, 9 Raj Narain Marg, Civil Lines, North Delhi-110054, Delhi, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 19, M/s Kanodia Intercontinental Pvt. Ltd., having its office at Plot no 8 and 9, HSIIDC, Barhi, Sonapat 131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

For Kanodia Intercontinental Pvt. Ltd.

[Handwritten Signature]

Director

DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at Ganaur on this 21st day of February, 2025.

For Kanodia Intercontinental Pvt. Ltd.

[Handwritten Signature]
DEPONENT **Director**



1287
[Handwritten Signature]

ATTESTED
[Handwritten Signature]
NOTARY
Ganaur Distt. Sonapat



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2671

Dated: 2/01/25

To

M/s Kanodia Intercontinental Pvt. Ltd.,
Plot No. 8 AND 9 HSIIDC, BARHI,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 07.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Dyeing having CTO valid upto 30.09.2029.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Unit has not installed flow meter at HSIIDC freshwater supply line.
2. Actual production (4.05 MT/d) is higher than consented production (0.2 MT/d).
3. Effluent characteristics: as per analysis report is as below:-

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	11.9	7.4	6.0-9.0	• BOD at CETP inlet (104 mg/l) is too much lower against typical range of 700- 1000 mg/l, indicating dilution at PETP inlet. Non-Complying (discharge norms and dilution)
Colour (Hazen)	BDL	58	-	
BOD (mg/l)	104	40	500	
COD (mg/l)	416	193	1400	
TSS (mg/l)	65	138	1500	
TDS (mg/l)	4428	7584	2100	
FDS (mg/l)	3356	5708	2100	

4. Specific freshwater consumption (34.78 KL/MT) was higher than the specific effluent generation (17.66 KL/MT) which indicates by-pass of untreated effluent by the unit.
5. Actual specific fresh water consumption (34.78 KL/MT) is much lower than the standard value for fresh water consumption (approx. 50 KL/MT).
6. Treated effluent was found non-complying w.r.t. prescribed discharge norms for TDS 7584 mg/l (against norm of 2100 mg/l) and FDS-5708 mg/l (against norm of 2100 mg/l).
7. Effluent generation is 51% of fresh water consumption, which indicates that fresh water consumption/effluent generation/effluent discharge logbook is not properly/correctly maintained
8. It has been observed that there was an increase in TDS at PETP outlet (7584 mg/l) in comparison to PETP inlet (4428 mg/l) which indicates un-controlled chemical dosing at PETP by the unit.

Recommendation of the Team:-

1. Unit shall install flow meter at HSIIDC freshwater supply line.
2. Unit shall dismantle the provision for dilution with freshwater at PETP inlet.
3. Unit shall make provision to directly discharge the treated effluent in to HSIIDC line, to rule out possibility of dilution.
4. Unit shall properly operate the PETP so as to comply with the prescribed discharge norms.

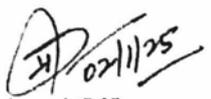
Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonapat Region.

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

Regional Officer,
Sonapat Region.

Date: 07.02.2025

To
The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sector-15, Sonipat, Haryana

SUBJECT: REPLY TO SHOW CAUSE NOTICE

**Re: HSPCB LETTER NO. HSPCB/SR/2025/2671 DATED
02.01.2025, RECEIVED ON 16.01.2025**

Respected Sir,

We, M/s Kanodia Intercontinental Pvt. Ltd., are a reputed and responsible industrial unit engaged in the business of yarn dyeing and processing. Our company is committed to sustainability, environmental compliance, and adherence to all applicable legal norms. We operate our facility with state-of-the-art effluent treatment technologies, ensuring complete compliance with all prescribed environmental norms for this purpose we have installed latest technology dyeing machines with a **low liquor ratio** which operates efficiently consumes less water.

This reply is being submitted in response to the Show Cause Notice dated 02.01.2025 (in short "Notice") issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974. The Notice alleges non-compliance regarding effluent dilution, BOD values at the Primary Effluent Treatment Plant (PETP) inlet, and total dissolved solids (TDS) variation at outlet points. However, the allegations in the Notice are based on incorrect assumptions, and we submit this reply along with documentary evidence proving our compliance.

RESPONSE TO ALLEGATIONS

1. Unit has not installed flow meter at HSIIDC freshwater supply line:

We have duly installed water flow meters on the HSIIDC fresh water supply line, and we regularly monitor our freshwater intake. The relevant geotagged pictures of the installed flow meters and HSIIDC water bills are attached as **ANNEXURE-1**.

Unit : Kanodia Intercontinental Pvt Ltd
Plot No 8 & 9, Phase-I,
HSIIDC Inds Estate, Barhi,
Sonipat-131101 (HR)

Regd. Office : Plot No 42, Sec 53, Phase V, HSIIDC Industrial Area, Kundli, Sonipat, Haryana
Tel : +91-11-41709732, 41709733 Fax : +91-11-26385754
Email : kanodiahosierey@gmail.com Web : www.kanodiaglobal.com
CIN : U17200HR2015PTC055239

2. **Actual production (4.05 MT/d) is higher than consented production (0.2 MT/d):**

At the time of acquiring the plant from M/s Mantra Overseas, their existing CTO was transferred to us without any amendments. We have since applied for CTO expansion with actual and forecasted production capacity, which is currently under consideration. The relevant documents evidencing the same are attached as ANNEXURE-2.

3. **Effluent characteristics: as per analysis report:**

At the outset it is stated that the sampling and testing conducted by the Board officials **were not shared with us** at any stage, raising concerns regarding procedural lapses in the analysis. The correctness and authenticity of the test results are, therefore, in question. The specific responses to the allegations raised are as follows:

- a. Allegation regarding low BOD at PETP inlet and incorrect assumption of 'dilution' to be the reason behind it.
 - o The typical range of 700-1000 BOD mg/L applies to concentrated effluent from scouring, dyeing, and printing. However, our processes involve multiple rounds of washing and bleaching, leading to a diluted effluent before it enters the PETP. This results in naturally lower BOD levels in the inlet.
 - o Our unit has provided an Equalization Tank of **adequate capacity** at the PETP inlet. This tank ensures uniform mixing of trade effluent from different processing streams, naturally lowering the BOD values at the inlet without requiring any additional dilution.
- b. Treated effluent was found non-complying w.r.t. prescribed discharge norms for TDS 7581 mg/l (against norm of 2100 mg/l)
 - o We strongly dispute the correctness of these findings as the TDS of the inlet and outlet showing conflicting results is **scientifically infeasible**.
 - o While **BOD is observed to be lower, TDS is shown as higher** in the **same sample**, which contradicts natural treatment principles.
 - o We **regularly monitor** our outlet discharge through both in-house and third-party NABL-accredited laboratories, and the test reports do not reflect the alleged anomalies. Copies of these reports are attached as ANNEXURE-3.
- c. Treated effluent was found non-complying w.r.t. prescribed discharge norms for FDS-5708 mg/l (against norm of 2100 mg/l)
 - o In this regard it is submitted that we have installed the proper and adequate effluent treatment plant and achieving all the prescribed standard as per analyses reports of trade effluent analysed from the

HSPCB Laboratory and NABL accredited/ EPA recognized laboratories before and after the inspection conducted by joint team which are well within the prescribed standards including for FDS parameter based upon which Consent has been granted to our unit by HSPCB, copy of which are enclosed herewith for reference as ANNEXURE-4. A copy of the test report issued by the department at the time of renewal, showing discharge to be within norms is enclosed herewith as ANNEXURE -5.

4. **Specific freshwater consumption (34.78 KL/MT) was higher than the specific effluent generation (17.66 KL/MT) which indicates by-pass of untreated effluent by the unit:**
5. **Actual specific fresh, water consumption (34. 78 KL/MT) is much lower than the standard value for fresh water consumption (approx. 50 KL/MT).**

In response to the above two allegations, it is stated that we utilize the latest technology dyeing machines with a **low liquor ratio**, which significantly reduces freshwater consumption. Our recorded freshwater consumption averages 28.76 KL/MT, while effluent generation is 27.27 KL/MT. Month-wise complied data sheets proving our compliance are attached as ANNEXURE-6.

6. **Allegation of Dilution with Freshwater at PETP Inlet:**

There is no provision for dilution of effluent with freshwater at our premises. The inspection team itself did not find any such provision during their visit, making the allegations baseless. The Notice appears to be issued on mere assumptions rather than factual findings.

7. **Provision of ETP Logbook and Chemical Dosing Records:**

We maintain an updated Effluent Treatment Plant (ETP) logbook, containing details of daily chemical dosing and records of inlet and outlet water parameters. The logbook is enclosed as ANNEXURE-7 for your perusal.

OBJECTIONS TO THE SHOW CAUSE NOTICE

1. **Lack of Evidence Supporting Allegations**

The Notice is based on an **assumption of non-compliance** rather than tangible evidence. The inspection team found no provision for dilution, and no scientific justification has been provided for the alleged non-compliance.

2. **Procedural Lapses in Issuing the Notice**

- o **Section 27 of the Water Act, 1974** states that Consent to Operate (CTO) cannot be granted to non-compliant units. Since our CTO was renewed

on 02.08.2024, the allegations of non-compliance appear inconsistent with our approved status.

- The Notice was issued in **January 2025**, months after the inspection in **August 2024**, making the timing of its issuance questionable.
- No opportunity has been given to us to conduct an independent verification before raising allegations, violating principles of natural justice.

3. Absence of Proper Sampling Protocols

The sampling and testing data cited in the Notice are disputed based on the following grounds:

- The test results indicating high TDS levels are practically impossible based on scientific reasoning.
- No accredited laboratory reports were provided to us, denying us the opportunity to verify the accuracy of the findings.
- The Environment (Protection) Act, 1986, mandates that sampling procedures be transparent and shared with affected industries, which was not followed in this case.

4. Water Consumption Data does not reflect usage of freshwater for dilution:

- Upon reviewing our logbooks and recorded water consumption data, it is evident that our unit has consistently operated within the prescribed freshwater consumption limits. We respectfully submit that the allegation of dilution appears to be based on an assumption that extra freshwater was added to the effluent.
- However, since our total freshwater usage remains well within the approved limits, the possibility of dilution simply does not arise. Dilution, by its nature, requires an excess influx of fresh water, which is not reflected in our records. We sincerely believe that our Effluent Treatment Plant (ETP) is functioning effectively, ensuring compliance through efficient treatment processes rather than any form of dilution.
- In light of this, we request a reconsideration of this observation, as it may not accurately reflect our operational reality.

5. Annual inspections by the Central Pollution Control Board (CPCB)

- Furthermore, our unit undergoes annual inspections by the CPCB, in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections

further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

COMPLIANCE WITH RECOMMENDATIONS

Without prejudice to the above and to our rights and legal remedies available under the law, we have ensured full compliance with all recommendations issued by the Board. The following actions have been undertaken:

- Regular monitoring of effluent discharge and submission of test reports from NABL-accredited laboratories.
- Implementation of improved chemical dosing techniques in the PETP to enhance treatment efficiency.
- Periodic maintenance and calibration of flow meters to ensure accurate measurement of water consumption.
- Documentation and record-keeping of all environmental parameters in compliance with regulatory norms.

Our compliance with the recommendations and our response to the allegations should not be construed as an admission of any non-compliance or wrongdoing.

PRAYER

In light of the above, we request:

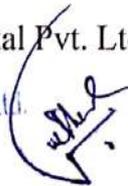
1. **Withdrawal of the Notice**, as the allegations are unsubstantiated and based on incorrect assumptions.
2. **Acknowledgment of our compliance**, supported by the provided documentary evidence.
3. **A fair and independent re-inspection**, if deemed necessary, with third-party verification to resolve any discrepancies.

We remain committed to environmental compliance and look forward to a fair and just resolution.

Thanking you.

For Kanodia Intercontinental Pvt. Ltd.

For Kanodia Intercontinental Pvt. Ltd.



(Authorized Signatory) ^{Auth.Sing.}

Enclosures:

1. Geotagged photographs of installed flow meters and HSIIDC water bills (Annexure-1)
2. CTO transfer and expansion application documents (Annexure-2)
3. NABL-accredited third-party lab test reports (Annexure-3)
4. Test Report Issued by HSPCB (Annexure-4 & 5)
5. Month-wise freshwater consumption and effluent generation data sheets (Annexure-6)
6. ETP logbook with chemical dosing records (Annexure-7)

3015

Annexure - 1

18



GPS Map Camera



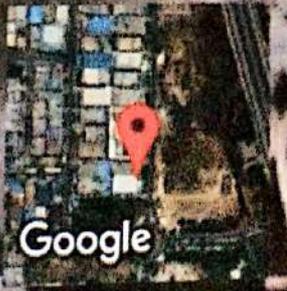
Barhi, Haryana, India
Hsiidc, Plot No.8/9, Barhi Industrial Area, Barhi,
Haryana 131101, India

Lat 29.103128° Long 77.049094°

29/01/25 03:06 PM GMT +05:30



GPS Map Camera



Barhi, Haryana, India
Hsiidc, Plot No.8/9, Barhi Industrial Area, Barhi,
Haryana 131101, India
Lat 29.102978° Long 77.049086°
29/01/25 03:05 PM GMT +05:30

Google

HSIIDC Industrial Estate, , Barhi, District: Barhi, 131101

Phone: +91-130-2474756 Fax: +91--

E-mail: estate.barhi@hsiidc.org.in visit us at : http://www.hsiidcesewa.org.in CIN:U29199HR1967SGC034545

Water / Sewerage Bill

Bill Date: 13/10/2024

Due Date: 28/10/2024

Bill Amount:

Amount payable after

due Date: 4902

(Amount in rupees)

Allottee Name.: VINAY KANODIA SON SH N L KANODIA

Unique No.	Bill Number	District	Estate	Cluster	Phase	Sector	Plot No	Plot Size(sqm)
490783	Barhi/WBS/2024/JUL/533910	Sonipat	Barhi	Industrial Estate	I	21	8	1800

Bill Period		Meter Reading(Meter - Working)		Unit Consumed(Kl)	Rate	Water Charges(a)*
From	To	New	Old			
01/02/2024	31/07/2024	85	24	61	11	3000

Sewerage Charges Water Closet(WC)/Urinal (URI) (b)				Waste Water Charges (WWC)(i)			WWC on a/c of water from Borewell(ii) (if any)	Booster Pump Penalty Charges(d)	Arrears If Any(e)	Credit Amt.(f)	Payable Total Amt. Before Due Date (g)	Surcharge (h)	Payable Total Amount After due date(i)
No.	Rate(Per Month)	Amt.	Unit	Rate	Amt.								
WC(i)	8	15	720	42.7	9	600	0			0	(a+b+c+d+e-f)	342	(g+h)
Urinal(ii)	8	5	240										
Total Sewerage Charges(g)			960	Total Waste Water Charges c=(i+ii)			600	0	0	0	4560	342	4902

Important Note: Notice in instruction are printed on reverse.

For and on behalf

i. Please Pay the bill online at www.hsiidcesewa.org.in

ii. Kindly make timely payments to avoid disconnection.

iii. Cash payment will not be accepted.

iv. Flat rate charges shall be levied if the meter remains out of order for more than two months.

Authorized Signatory

Report Date: Wed Jan 29 15:05:41

HSI IDC Industrial Estate, Barhi, District: Barhi, 131101

Phone: +91-130-2474756 Fax: +91--

E-mail: estate.barhi@hsiidc.org.in visit us at : http://www.hsiidcesewa.org.in CIN:U29199HR1967SGC034545

Water / Sewerage Bill

Bill Date: 13/10/2024

Due Date: 28/10/2024

Bill Amount:

Amount payable after

due Date: 4257

(Amount in rupees)

Allottee Name.: KANODIA INTERCONTINENTAL PVT LTD

Unique No.	Bill Number	District	Estate	Cluster	Phase	Sector	Plot No	Plot Size(sq.m)
490784	Barhi/WBS/2024/JUL/533911	Sonipat	Barhi	Industrial Estate	I	21	9	1800

Bill Period		Meter Reading(Meter - Working)		Unit Consumed(Kl)	Rate	Water Charges(a)*
From	To	New	Old			
01/02/2024	31/07/2024	81	22	59	11	3000

Sewerage Charges Water Closet(WC)/Urinal (URI) (b)				Waste Water Charges (WWC)(i)			WWC on a/c of water from Borewell(ii) (if any)	Booster Pump Penalty Charges(d)	Arrears If Any(e)	Credit Amt.(f)	Payable Total Amt. Before Due Date (g)	Surcharge (h)	Payable Total Amount After due date(i)
No.	Rate(Per Month)	Amt.	Unit	Rate	Amt.								
WC(i)	3	15	270	41.3	9	600	0				(a+b+c+d+e-f)		(g+h)
Urinal(ii)	3	5	90										
Total Sewerage Charges(g)			360	Total Waste Water Charges c=(i+ii)			600	0	0	0	3960	297	4257

Important Note: Notice in instruction are printed on reverse.

For and on behalf

i. Please Pay the bill online at www.hsiidcesewa.org.in

ii. Kindly make timely payments to avoid disconnection.

iii. Cash payment will not be accepted.

iv. Flat rate charges shall be levied if the meter remains out of order for more than two months.

Authorized Signatory

Report Date: Wed Jan 29 15:06:46

Application Form Updated on: 15-01-2025

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6 PANCHKULA
Ph.2577870-73 Fax:01722581201-02



From: Industry ID-13SON353313



M/s. KANODIA INTERCONTINENTAL PVT. LTD.
 PLOT NO. 8 AND 9, PHASE-I, HSIIDC BARHI, SONEPAT

To

The Member Secretary,
 Haryana State Pollution Control Board,
 Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 03/02/2025 to 30/09/2029 Application No. 91519116 dated 15-01-2025

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

PART A: GENERAL

1. Name : VINAY KANODIA
 Designation : DIRECTOR
 Office Address :
 Telephone/Fax and : 9810-002955,00295-9810
 Email Address of the applicant : kanodiaintercontinental@gmail.com
2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.) : KANODIA INTERCONTINENTAL PVT. LTD.
 PLOT NO. 8 AND 9, PHASE-I, HSIIDC BARHI, SONEPAT
 9810-002955
 000-00000
- (b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country palnning/Haryana Urban Development authority,whichever applicable. : HSIIC BARHI
- (c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority. : HSIIDC BARHI

3. Name
Address
Telephone No.,Fax and
E-mail address
of the officer responsible for the matter connected with Pollution Control and Hazardous Waste Disposal.

S.No.	Name	Designation	Residential Address	Email Id	Mobile Number	Owner Type
1	VINAY KANODIA	Managing Director	DELHI	kanodiaintercontinental@gmail.com	9810002955	DIRECTOR

4. If registered as a small-scale industrial unit, give Number and Date of registration. : 0608000439, 01/01/2008

5. Gross Capital Investment of the unit without depreciation till the date of application (cost of building, land, plant and machinery) (to be supported by affidavit, annual report and certificate from Chartered Accountant. For proposed units, give estimated figure (In Lakhs)). : 2272.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance (in meters)	Description
-----NIL-----			

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection, treatment and disposal system has been provided by the authority;

YES / HSIIDC BARHI, SONIPAT

YES

(b) will the applicant utilize the system, if provided;

ETP & APCM

(c) if not provided, details of proposed arrangement for the treatment of effluent.

9. Total Plot Area, Built up Area and Area available for the use of treated sewage/trade effluent. :

Total Plot Area : 3600
Built-up Area : 4500

10. Month and year of proposed commissioning of the unit. :

15/07/2019

11. Number of workers and office staff. :

87

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? :

YES

(b) If yes, please state population staying

87

(c) indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month, Kiloletre/Month or Numbers/Month (give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	DYED YARN	Metric Tonnes/Day	8	8	8	8

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NA	Metric Tonnes/Day	0	0	0	0

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	COTTON AND POLYSTER YARN	6	Metric Tonnes/Day
2	CHEMICAL AND DYES	2	Metric Tonnes/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).

: HSIIDC BARHI, SONIPAT

PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

16. Water consumption for different uses (m³/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Cooling	1.0
2	Process and wash	350.0
3	Sanitation/Domestic/Horticulture	4.5

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSIIDC Supply	HSIIDC	355.5

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Trade Effluent	350.0	Yes	ETP
2	Domestic Effluent	4.5	Not Required	Sewer

19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Trade Effluent	350.0	0.0	350.0	Public Sewer
2	Domestic Effluent	4.5	0.0	4.5	Public Sewer

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be reported for disposal on the land or into stream/river).
Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
1	Trade Effluent	pH	0	0	mg/l	15/01/2025	000	NA

PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
BIOMASS	8	Metric Tonnes/Day				
GAS	1500	Kg/Day				

22. Details of Stack

Stacks Numbers :	1
Stack Attached to:	COMMON STACK ATTACHED TO BIOMASS FIRED 6 TPH BOILER AND GAS FIRED 3 TPH BOILER ,
Fuel type:	BIOMASS, GAS ,
Fuel Quantity:	8, 1.5 ,
Material for construction of Stack:	MS ,
Shape (Round/Rectangle):	Round ,
Height above ground level(in metres):	30 ,
Diameters/Size in meters	0.6 ,
Gas quantity Nm ³ /hr:	0 ,
Gas Temperature 'C:	0 ,
Exit velocity of Tones/sec:	0 ,

Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	500	80	5	Yes
2	500	80	5	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December 1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
1	COMMON STACK ATTACHED TO BIOMASS FIRED 6 TPH BOILER AND GAS FIRED 3 TPH BOILER	SPM	0	mg/Nm ³

Process Emission quality parameter details:

Sr. No	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
1	CHIMNEY/STACK	Particulate Matter (PM)	0	0	mg/Nm ³

Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions(i.e SO ₂ /NO _x /Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions(in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	CHIMNEY/STACK	BOILER	[Cyclone Separator, Water Scrubber]	30	20	Yes

PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : NO
 (b) If yes, give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. : NA
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : APCM AND ETP INSTALLED
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : ACOUSTIC ENCLOSURE PROVIDED
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment(give details of area/ capacity available in applicants land). : NA
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.
 (a) List of Hazardous Chemicals stores(imported and indigenous). : NA
 (b) Details of isolated storage. : NA
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : NA

34. Brief details of tree plantation/ green belt development within applicant's premises. : GREEN BELT PROVIDED
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : NA
36. Any other additional information that the applicant desires to give. : NA
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.
38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and incase of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazaradous Waste Management Rules,2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

Yours faithfully,

Signature _____
Name VINAY KANODIA
Designation DIRECTOR

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazaradous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

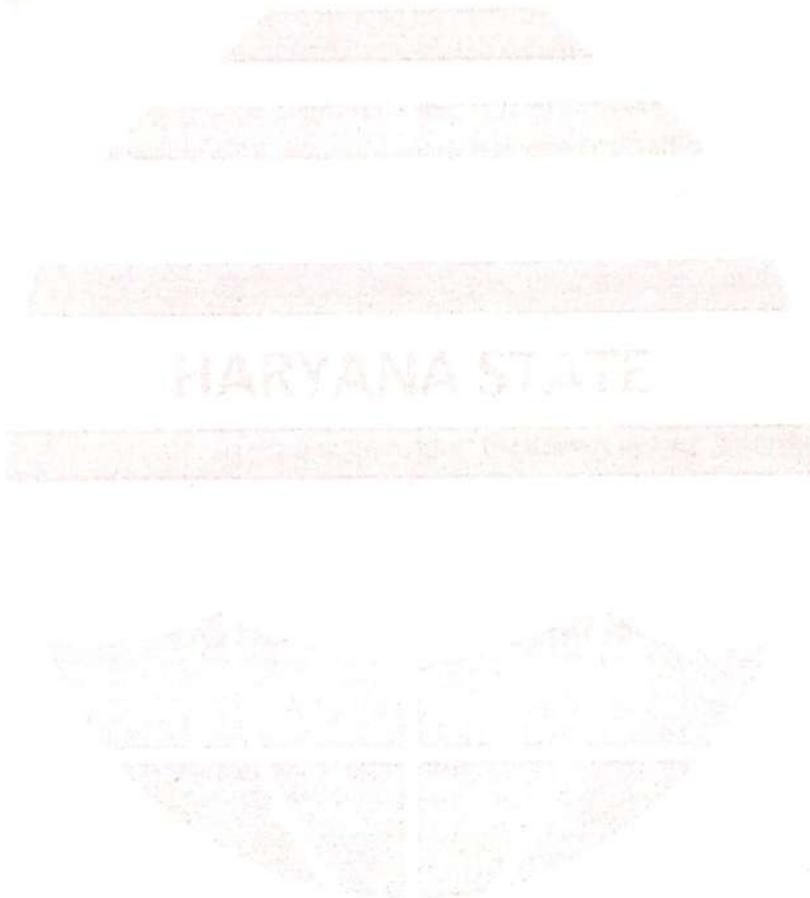
d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

DOCUMENTS ENCLOSED:

1. Annual Return under HWTM Rules for the previous year.
2. Environment Statement of the previous year for large and medium scale Industries / Projects.
3. Report of Tehsildar regarding Kisam of land through Deputy Commissioner for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate/area and HUDA sectors, the report of Regional Officer will be taken regarding applicability of Aravali Notification.
4. Detail of Effluent Treatment Plant / Sewage treatment Plant, Air Pollution Control Devices / HWM, as applicable.
5. Manufacturing process and process Flow Chart.
6. Fard Jamabandi or Intkal, whichever is applicable / Allotment letter in case of Industrial area.

7. Copy of agreement with Hazardous waste TSD/Authorized recycler and shall check the documents during his field inspection. (in case unit covered under HWM Rules)
8. Any other document 2
9. Any other document 1
10. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.
11. Latest analysis reports for effluent! Air emissions Noise level of DG sets (required at the time of regular consent to operate & renewal of consent to operate).

**** This is System Generated Form Signature not Required ****





HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-

hspebrosr@gmail.com

E-mail: hspeb@hry.nic.in



No. HSPCB/Consent/ : 313101724SONCTO71728423

Dated:02/08/2024

To.

M/s :KANODIA INTERCONTINENTAL PVT. LTD.
PLOT NO. 8 AND 9 HSIIDC, BARHI, SONEPAT

Subject: Grant of consent to operate to M/s KANODIA INTERCONTINENTAL PVT. LTD..

Please refer to your application no. 71728423 received on dated 2024-06-27 in regional office Sonipat. With reference to your above application for consent to operate, M/s KANODIA INTERCONTINENTAL PVT. LTD. is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2024 - 30/09/2029
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	766.0
Total Land Area(Sq. meter)	2812.0
Total Builtup Area(Sq. meter)	1880.0
Quantity of effluent	
1. Trade	70.0 KL/Day
2. Domestic	1.6 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Into HSIIDC sewer leading to CETP
2. Trade	Into HSIIDC sewer after treatment leading to CETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. O&G	15 mg/l
5. pH	6.0-9.0
6. Colour	150 P.C.U.

7. Total Dissolved Solids, Inorganic (TDS)	2100 mg/l
8. Sulphide (as S)	2.0 mg/l
9. Sodium Absorption Ratio (SAR)	26
10. Ammonical Nitrogen (as N)	50 mg/l
11. Phenolic Compounds (as C ₆ H ₅ OH)	1.0 mg/l
12. Total Chromium as (Cr)	2.0 mg/l
Number of stacks	1
Height of stack	
1. Stack attached to boiler	30 meters
Emission parameters	
1. SPM	80 mg/m ³
2. SOX	50 mg/m ³
3. NOX	50 mg/m ³
Product Details	
1. DYED YARN	0.2 Metric Tonnes/day
Capacity of boiler	
1. Steam boiler	6.0 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Biomass	8.0 Ton/day
Raw Material Details	
COTTON YARN	0.2 Metric Tonnes/Day
CHEMICAL DYES	0.08 Metric Tonnes/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.

4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of

MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will obtained Authorization under HOWM Rules 2016 with in 30 days.
2. That the unit shall apply for renewal of CTO before 90 days of expiry of this CTO.
3. That the Unit will run ETP / APCM regularly and maintained log books properly .
4. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
5. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have adequate D.G. set to ensure regular and effective running of pollution control devices.
6. That unit will comply the industry specific standards as applicable and notified under E(P) Act from time to time.
7. That the unit will not add any air polluting process/ machinery and also not add any process which increases the water pollution load.
8. That unit will comply with the directions of CPCB/HSPCB/CAQM /Hon'ble NGT and any other authority / Court issued from time to time .
9. That the unit will install PTZ Camera with electromagnetic flow meter on all the points of reuse and recycle and connect them with the servers of HSPCB and CPCB as applicable.
10. That the unit will not use the area specified for green belt in layout plan for any other purpose .
11. That the unit will comply with the CAQM direction issued vide No. 65 & amended till date, HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR and direction No. 76 dt. 29.09.2023 of CAQM regarding installation of retro-fitment of duel fuel/ECDs and fitment of RECDs certified by the authorized agencies on DG sets more than 19 kW.
12. That CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit and CTO so granted will have no effect on the prosecution case filed by the Board against such units for past violation in the Court under the relevant provisions of the Water Act, 1974 and/or Air Act, 1981.
13. That unit will deposit the Environmental Compensation as applicable and levied by HSPCB at any stage for the violations made by the unit even in past times.
14. That CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

PARDEE Digitally signed by
PARDEEP SINGH
P SINGH Date: 2024.08.02
16:24:05 +05'30'

Regional Officer, Sonipat

Haryana State Pollution Control Board.

Annexure-XI

Format of the application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981.

To
The Member Secretary,
Haryana State Pollution Control Board, C-11, Sector 6, Panchkula.

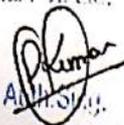
Sub: Application for auto-renewal of the consent to operate for the period 01/10/2024 to 30/09/2029 under Water Act, 1974 / Air Act, 1981.

Sir,

It is submitted that we had been granted the consent to operate under Water Act, 1974 / Air Act, 1981 upto **30/09/2024** by the Board vide letter No. **HSPCB/Consent/ : 313101719SONCTO6953140** Now we are submitting our application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981 for the period **01/10/2024 to 30/09/2029**, along with the prescribed consent fees for the same and with the following declaration and undertaking as per policy of your Board :-

1. That we have valid consent to operate under Water Act, 1974 / Air Act, 1981 upto **30/09/2024** issued by HSPCB vide above referred letters, copies of which are enclosed herewith.
2. That the present details of the manufacturing process and other informations /data of our unit are same as submitted / provided by the Board earlier with original application for obtaining previous Consent to operate referred above and therefore the same may be considered for present application for renewal of consent to operate for further period w.e.f. **01/10/2024 to 30/09/2029**.
3. That the capital investment cost on land, building, plant and machinery of our industry/ project without charging depreciation and with upto date additions as on **31/03/2023** is Rs. **766** lacs and the consent fees has been deposited according to the said capital investment cost of our unit. We undertake to deposit the balance consent fees if any found due at any stage due to increase in the investment cost on Land, Building, Plant and Machinery of our unit at any later stage.
4. That we are complying with the conditions of previous consent to operate granted to our unit by the Board valid upto **30/09/2024** and also complying with all the standards / norms prescribed under EP Rules, 1986 for discharge of environmental pollutants, by operating our pollution control devices regularly and effectively.
5. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, technology of pollution control measures and increase in production or pollution load and will remain same as submitted in the previous application for consent to operate.
6. That we shall keep on operating and maintaining our pollution control measures / devices regularly and effectively and will maintain and keep all the parameters within standards / norms prescribed under EP Rules, 1986.
7. That we are submitting herewith the copy of the latest inspection report and analysis report of effluent/ air emissions/ noise conducted by the Board's officers alongwith copy of fresh analysis reports of effluent/ air emissions/ noise analyzed from Board's laboratory/ recognized laboratory, showing the compliance of prescribed standards.
8. We undertake to comply with all the conditions of renewal of consent to operate to be imposed by the Board if any.

For Kanodia Intercontinental Pvt. Ltd.


A. S. Singh

9. That we shall comply with all the relevant provisions of water Act, 1974 and Air Act, 1981.
10. We undertake that auto renewal of consent to operate will not prevent the Board for taking coercive action against us if our unit fails to comply with the prescribed standards or conditions of consent granted during auto renewal of the same.
11. The undertaking has the approval of the Board of Directors/ Partner/Owner of the industry/project and copy of the resolution of the Board/ Power of Attorney is attached herewith.

It is therefore requested that the consent to operate under Water Act, 1974/ Air Act, 1981 may kindly be renewed further for another period w.e.f. **01/10/2024** to **30/09/2029**.

Dated: **27/06/2024**

Pur Karadia Intercontinental Pvt. Ltd.



Applied For Renewal
OLD



HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital,
Delhi Road, Sonapat Ph. 0130-2236119(O)

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313101719SONCTO6953140

Dated:19/12/2019

To.

M/s :KANODIA INTERCONTINENTAL PVT. LTD.
PLOT NO. 8 AND 9 HSIIDC, BARHI, SONEPAT

Subject: Grant of consent to operate to M/s KANODIA INTERCONTINENTAL PVT. LTD..

Please refer to your application no. 6953140 received on dated 2019-09-28 in regional office Sonapat. With reference to your above application for consent to operate, M/s KANODIA INTERCONTINENTAL PVT. LTD. is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2019 - 30/09/2024
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	766.0
Total Land Area(Sq. meter)	2812.0
Total Builtup Area(Sq. meter)	1880.0
Quantity of effluent	
1. Trade	70.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Sewer
2. Trade	Sewer
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500. mg/l
Number of stacks	1
Height of stack	
1. Attached to boiler	30 metre
Emission parameters	
1. SPM	800 mg/m3

Product Details	
1. Dyed yarn	0.2 Metric Tonnes/day
Capacity of boiler	
1. Boiler	6.0 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	1.0 Ton/day
2. Diesel	0.160 KL/day
Raw Material Details	
Cotton Yarn	0.2 Metric Tonnes/Day
Chemical Dyes	0.080 Metric Tonnes/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

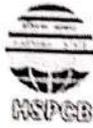
Specific Conditions :

1. That the unit will submit the analysis report of ETP and APCM provided by the unit within the period 3 months after operation of unit.
2. That the unit will operate its APCM and ETP regularly and effectively and will comply with the provisions of Water Act, 1974 and Air Act, 1981.
3. That the unit will provide separate energy meter, flow meter at the inlet and outlet of ETP.
4. That the unit will provide flow meter at the source of water supply and will maintain the log book for the same.
5. That the unit will provide energy meter on its APCM.
6. That the unit will maintain the log book of ETP and APCM installed by the unit.
7. That the unit will adopt cleaner technology thereby reducing pollution load of unit.
8. That the unit will not increase its production capacity and will not made any expansion within existing plant without prior permission of the Board
9. That the unit will made agreement with GEPIL for disposal of hazardous waste generated by the unit.
10. That the unit will deposit the balance consent fee as per schedule, if any.
11. That the unit will submit the compliance of the conditions of consent to operate granted by the Board yearly.
12. That your unit will comply with the direction issued by Government of India vide letter no. 10-158/NWR/Court case/NGT/OA No.639/18-215 dated 27.03.20019 to install shallow water Piezometers/Ground water level and quality monitoring stations by the industries inside the premises and nearby for periodical monitoring (Pre and post mansoon) of ground quality in consultation with CGWA.
13. That the unit will apply for consent to operate 90 days earlier before expiry of previous consent to operate.
14. That the CTO so granted will become invalid in case of violation of any of the condition of consent to establish and consent to operate.

15. That the unit will comply with the direction issued by the HSPCB/CPCB/NGT/MoEFF&CC time to time.

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*





HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital,
Delhi Road, Sonapat Ph. 0130-2236119(O)

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313101717SONCTO4560380

Dated:15/12/2017

To.

M/s :MANTRA OVERSEAS
PLOT NO.9 HSIIDC, BARHI, SONEPAT

Subject: Grant of consent to operate to M/s MANTRA OVERSEAS. *W*

Please refer to your application no. 4560380 received on dated 2017-11-06 in regional office Sonapat. With reference to your above application for consent to operate, M/s MANTRA OVERSEAS is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2017 - 30/09/2022
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	138.0
Total Land Area(Sq. meter)	1012.0
Total Builtup Area(Sq. meter)	800.0
Quantity of effluent	
1. Trade	70.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	sewer
2. Trade	ETP
Domestic Effluent Parameters	
1. NA	mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	2
Height of stack	
1. TFH stack	30 meters
2. DG Stack	3 meters above roof
Emission parameters	
1. SPM	150 mg/m ³

Product Details	
1. Dyeing of yarn	0.200 Metric Tonnes/day
Capacity of boiler	
1. TFH	600000 Kcalores/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Diesel	0.050 KL/day
2. Wood	1.2 Ton/day
Raw Material Details	
yarn 200 Kg/Day dyes and colour 80 Kg/Day acid 50 Kg/Day	Metric Tonnes/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

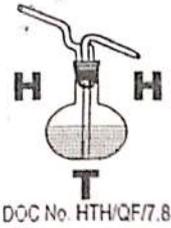
1. Unit will handover waste oil of D.G set only to the Authorized recycler. 2. Unit will run ETP and APCM regularly and maintained log books properly . 3. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act 4. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices. 5. That the unit will not discharge any untreated effluent inside and outside its premises. 6. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 7. That the unit will comply with all the provisions of Hazardous Waste Rules . 8. That the unit will obtained authorisation under HOWM rules 2016 with in 30 days . 9. That unit will comply the discharge standards notified vide Gazette Notification no. G.S.R. 35 (E) dt. 10.10.2016. 10. That unit will submit remaining fees before 30.09.2020 . 11. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land .

Naveen
Gulia

Digitally signed by
Naveen Gulia
Date: 2017.12.15
11:56:56 +05:30

Regional Officer, Sonipat

Haryana State Pollution Control Board.



HTH Laboratories Pvt. Ltd.

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0160-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70169
Web Site : www.hthlab.com, e-mail : haryanatesthousecs@gmail.com, testing@hthlabs.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: KANODIA INTERCONTINENTAL PVT. LTD Plot No- 8 & 9, Phase- I, HSIIDC, Barhi, Sonapat (HR)	Report No. : HTH/EP/250128014 ULR No. : TC781125100010884F Party's Ref No. : Nil Booking Date : 28/01/2025 Period of Testing : 28/01/2025 To 31/01/2025 Reporting Date : 31/01/2025
---	--

Sample Description	: Effluent Water Sample (ETP-Inlet)
Type of Industry	: Textile Industry
Sample type	: Effluent Water Sample (ETP-Inlet)
Date of sampling	: NS
Date of receipt of sample	: 28/01/2025
Sample Location	: ETP-Inlet
Sample quantity	: 2 Ltr.
Purpose of analysis	: Monitoring
Sampling Method	: HTH/EP/SAP-01
Sample collected/ supplied by	: Sample supplied by the party

TEST RESULTS

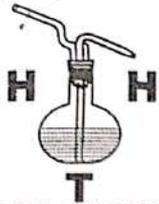
S.N.	Test Parameters	Unit	Result	Test Method
Discipline : Chemical, Group : Pollution & Environment				
1	Colour	Hazen	24.0	IS 3025 (Part 4): 2021
2	pH	-	10.35	IS 3025 (Part 11): 2022
3	Suspended Solids	mg/L	118.0	IS 3025 (Part 17): 2022
4	Chemical Oxygen Demand(COD)	mg/L	431.0	IS 3025 (Part 58): 2023
5	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	128.0	IS 3025 (Part 44): 2023
6	Total Dissolved Solids	mg/L	3090.0	IS 3025 (Part 16): 2023
7	Fixed Dissolved Solid (FDS)	mg/L	1706.0	APHA 24th edition, 2023

End of Report

Review by
[Signature]
31-01-25

[Signature]
31/01/25
Md. Asfak Ansari
Sr. Manager (Env.)

Note: 1. Test report shall not be relied upon in whole or in part and cannot be used as an evidence in the court of Law.
2. The results contained in this test report pertains only to the sample tested not for the whole lot.
3. This report is only for your guidance and not for legal purposes, commercial decision, and for advertisement.
4. Total liability of HTH Laboratories Pvt. Ltd. is limited to the invoiced amount only.
5. Samples will be destroyed after one month from the date of issue of test report unless otherwise specified.
6. Sample not drawn by HTH unless otherwise specified.
7. The details received from customer on its own responsibility. Lab does not confirm about it and hence does not taken any responsibility whatsoever.



DOC No. HTH/QF/7.8

HTH Laboratories Pvt. Ltd.

3041



(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0180-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70167

Web Site : www.hthlabs.com, e-mail : haryanotesthouseecs@gmail.com, testing@hthlabs.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: KANODIA INTERCONTINENTAL PVT. LTD Plot No- 8 & 9, Phase- I, HSIIDC, Barhi, Sonapat (HR)	Report No. : HTH/EP/250128015 ULR No. : TC781125100010885F Party's Ref No. : Nil Booking Date : 28/01/2025 Period of Testing : 28/01/2025 To 31/01/2025 Reporting Date : 31/01/2025
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Sample Description	: Effluent Water Sample (ETP-Outlet)
Type of Industry	: Textile Industry
Sample type	: Effluent Water Sample (ETP-Outlet)
Date of sampling	: NS
Date of receipt of sample	: 28/01/2025
Sample Location	: ETP-Outlet
Sample quantity	: 2 Ltr.
Purpose of analysis	: Monitoring
Sampling Method	: HTH/EP/SAP-01
Sample collected/ supplied by	: Sample supplied by the party

TEST RESULTS

S.N.	Test Parameters	Unit	Result	Standard for Discharge of Eff. from Textile Ind.	Test Method
Discipline : Chemical, Group : Pollution & Environment					
1	Colour	Hazen	13.0	-	IS 3025 (Part 4): 2021
2	pH	-	7.44	6.0 - 9.0	IS 3025 (Part 11): 2022
3	Suspended Solids	mg/L	70.0	1500 Max	IS 3025 (Part 17): 2022
4	Chemical Oxygen Demand(COD)	mg/L	186.0	1400 Max	IS 3025 (Part 58): 2023
5	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	37.0	500 Max	IS 3025 (Part 44): 2023
6	Total Dissolved Solids	mg/L	1665.0	2100 Max	IS 3025 (Part 16): 2023
7	Fixed Dissolved Solid (FDS)	mg/L	410.0	2100 Max	APHA 24th edition, 2023

End of Report

Review by *[Signature]*
31-01-25

[Signature]
Md. Asfak Ansari
Sr. Manager (Env.)
31/01/25

Note: 1. Test report shall not be reproduce in whole or in part and cannot be used as an evidence in the court of Law.
 2. The results contained in this test report pertains only to the sample tested not for the whole lot.
 3. This report is only for your guidance and not for legal purposes, commercial decision, and for advertisement.
 4. Total liability of HTH Laboratories Pvt. Ltd. is limited to the invoiced amount only.
 5. Samples will be destroyed after one month from the date of issue of test report unless otherwise specified.
 6. Sample not drawn by HTH unless otherwise specified.
 7. The details received from customer on its own responsibility Lab does not confirm about it and hence does not taken any responsibility whatsoever.



HTH Laboratories Pvt. Ltd.

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 Web Site : www.hthlabs.com, e-mail : haryanotesthousecs@gmail.com, testing@hthlabs.com



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TEST REPORT

Issued To: KANODIA INTERCONTINENTAL PVT. LTD Plot No- 8 & 9, Phase-I, HSIDC, Barhi, Sonapat (HR)	Report No. : HTH/EP/240619007 ULR No. : TC781124100004538F Party's Ref No. : Nil Booking Date : 19/06/2024 Period of Testing : 19/06/2024 To 20/06/2024 Reporting Date : 20/06/2024
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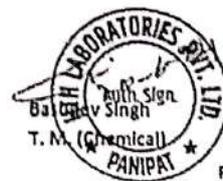
Sample Description	: Effluent Water Sample (ETP-Outlet)
Type of Industry	: Textile Industry
Sample type	: Effluent Water Sample (ETP-Outlet)
Date of sampling	: NS
Date of receipt of sample	: 19/06/2024
Sample Location	: ETP-Outlet
Sample quantity	: 1 Ltr.
Purpose of analysis	: Monitoring
Sample collected/ supplied by	: Sample supplied by the party

TEST RESULTS

S.N.	Test Parameters	Unit	Result	Standard for Trade Eff. from Party by HSPCB Consent Req.	Test Method
Discipline : Chemical, Group : Pollution & Environment					
1	pH	-	7.72	6.0 - 9.0	IS 3025 (Part 11): 2022
2	Total Dissolved Solids	mg/L	1968.0	2100 Max.	IS 3025 (Part 16): 2023

End of Report

Handwritten signature and date: 20-6-24



Page No.: 1 of 1

- Note:
1. Test report shall not be reproduced in whole or in part and cannot be used as an evidence in the court of law.
 2. This report is only for your guidance, and not for legal purposes, contractual disputes, and for adjustment.
 3. Samples will be destroyed after one month from the date of issue of test report unless otherwise specified.
 4. The results contained in this test report pertain only to the sample tested not for the whole lot.
 5. Total liability of Haryana Test House is limited to the amount of the fee only.
 6. Samples not drawn by HTH under its own name are not taken any responsibility whatsoever.
 7. The details received from customer on its own responsibility. Lab does not take from abroad and hence does not take any responsibility whatsoever.



**PREVENT
POLLUTION**



FORM J
(See Rule 36)

Report No.:-635

Dated - July 19, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 10th day of July, 2024 from Sh. Ravinder Yadav, AEE, a sample of liquid trade effluent of M/s Kanodia Intercontinental Pvt. Ltd., Plot No.-8 & 9, Phase-I, HSIIDC, Industrial Estate, Barhi, Sonipat, collected on 09.07.2024 from the Inlet & Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 10/07/2024 to 19/07/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Prescribed Limits	Test Method
1.	pH Value at 25°C	7.64	7.13	6.0-9.0	APHA 4500 H ⁺ B (24 th Edition 2023)
2.	Conductivity μ S/cm at 25°C	7920	2580	----	APHA 2510 B (24 th Edition 2023)
3.	Total Suspended Solids mg/l	235	26	1500	APHA 2540 - D (24 th Edition 2023)
4.	B.O.D.(5 Days at 20 ^o C) mg/l	118	19	500	APHA 5210-C (24 th Edition 2023)
5.	Chemical Oxygen Demand mg/l	592	96	1400	APHA 5220-B (24 th Edition 2023)
6.	Oil & Grease mg/l	15.4	BDL* (DL**=4)	10	APHA 5520-B (24 th Edition 2023)
7.	Total Dissolved Solids mg/l	4360	1420	2100	APHA 2540-C (24 th Edition 2023)

BDL* = Below Detection Limit

DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **19th day of July, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Sonipat/ M/s Kanodia Intercontinental Pvt. Ltd., Plot No.-8 & 9, Phase-I, HSIIDC, Industrial Estate, Barhi, Sonipat

Endst. No. HSPCB/LAB/F/2024/ 3487

Dated: 19/7/24

This test report relate only to the particular sample submitted for testing



PREVENT
POLLUTION

FORM J
(See Rule 36)

Report No.:-635

Dated - July 19, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 10th day of July, 2024 from Sh. Ravinder Yadav, AEE, a sample of liquid trade effluent of M/s Kanodia Intercontinental Pvt. Ltd., Plot No.-8 & 9, Phase-I, HSIIDC, Industrial Estate, Barhi, Sonipat, collected on 09.07.2024 from the Inlet & Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 10/07/2024 to 19/07/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Prescribed Limits	Test Method
1.	Colour	Pink	Almost Colorless	---	----
2.	Odour	Bad	Almost Odourless	----	----
3.	SAR	29.52	5.78	26	----
4.	Sulphide as S mg/l	6.0	ND	1	IS 3025 (Part-29) :1986 (Reaffirmed 2003)
5.	Ammonical Nitrogen as N mg/l	17.64	4.12	50	APHA 4500-N 24 th Edition 2023
6.	Phenolic Compounds as C ₆ H ₅ OH mg/l	1.24	ND	1	IS 3025 (Part-43) Sec 1-2022
7.	Total Chromium as Cr mg/l	1.86	ND	2	APHA 3500-Cr (B) (24 th Edition 2023)

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 19th day of July, 2024

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Sonipat/ M/s Kanodia Intercontinental Pvt. Ltd., Plot No.-8 & 9, Phase-I, HSIIDC, Industrial Estate, Barhi, Sonipat

Endst. No. HSPCB/LAB/F/2024/ 3487

Dated: 19/7/24

This test report relate only to the particular sample submitted for testing

COMPAILED DATA SHEET

BOREWELL DETAIL IN KLD				PRODUCTION DETAIL IN KG						
MONTH	INITIAL READING	FINAL READING	MONTHLY CONSUMPTION	AVERAGE PERDAY WATER	AVERAGE PER DAY	AVERAGE PERDAY WATER	AVERAGE PER DAY	AVERAGE PRODUCTION	WATER USED IN LTR	WATER USED IN LTR
	FROM		FROM BOREWELL	CONSUMPTION (KLD)	WATER IN BOILER (KLD)	USED IN PRODUCTION	T.E DISCHARGE	PER DAY	PER KG OF PRODUCTION	PER MT OF PRODUCTION
Jul-24	10595.319	12447.57	1852.251	68.602	8.232	60.370	57.351	1986	30.40	30398
Aug-24	12447.57	14167.605	1720.035	66.155	7.939	58.217	57.040	1951	29.84	29839
Sep-24	14167.605	15770.312	1602.707	64.108	7.693	56.415	57.120	2060	27.39	27386
Oct-24	15770.312	17345.589	1575.277	68.490	8.219	60.271	57.258	2303	26.17	26171
Nov-24	17345.589	19060.226	1714.637	71.443	8.573	62.870	56.870	2071	30.36	30357
Dec-24	19060.226	20888.382	1828.156	70.314	8.438	61.876	56.760	2262	27.35	27355
Jan-25										
Feb-25										
Mar-25										
Apr-25										
May-25										
TOTAL	89386.62	99679.68	10293.06	409.11	49.09	360.02	342.40	12564.00	172.55	172552
AVAERAGE			1715.51	68.19	8.18	60.00	57.07	2094.00	28.76	28759
				68.19 KLD/DAY FROM BOREWELL		28.65(FRESH WATER)	27.27(EFFLUENT)		28.75(PER KG PROD.)	

(January 2025)

Kanodia Intercontinental Pvt. Ltd. Plot No. 8 & 9 Phase-01 Industrial Estate HSIIDC Barhi Sonapat Haryana-131101

Efluent Treatment Plant Record

Date	Inlate Pump Time		Chemical Consumption (Kg)				Flow Meter Inlate Water			Flow Meter Outlet Water			Energy Meter			Sulidge (KG)	Inlet Effluent At E.T.P		Outlet Quality		Sign.	
	On	Off	Feer-ous	Lime	H.C.L.	Poly	Intital	Final	Diffrence KLD	Intital	Final	Diffrence (KLD)	Intital	Final	K.W. Unit		PH	TDS.	PH	TDS.		
	11/1/25	8:50	18:50	200	84	5	2	55769	55828	59	130647	130704	57	53084	53702		218	64	10.0	35.1		6.9
21/1/25	9:00	19:10	180	80	4	1.5	55828	55889	61	130704	130760	56	53302	53514	212	66	12.0	37.4	7.1	19.1	Q	
31/1/25	9:00	18:50	200	84	5	2	55889	55949	60	130760	130818	58	53514	53653	139	64	10.0	36.1	6.4	18.7	Q	
4/1/25	8:50	19:00	180	80	4	1	55949	56010	61	130818	130874	56	53653	53825	172	65	12.0	35.2	7.0	18.1	Q	
5/1/25	-	-	-	Sunday			-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
6/1/25	9:10	18:50	180	80	5	2	56010	56069	59	130874	130931	57	53825	53911	86	64	12.0	36.1	7.0	18.7	Q	
7/1/25	9:00	18:40	200	84	5	1	56069	56130	61	130931	130987	56	53911	54233	322	62	14.0	37.4	6.8	19.4	Q	
8/1/25	9:40	18:50	200	85	4	1.5	56130	56190	60	130987	131045	58	54233	54478	245	64	14.0	34.7	7.1	18.4	Q	
9/1/25	9:10	19:00	180	80	5	1	56190	56251	61	131045	131102	57	54478	54703	225	63	12.0	35.2	7.0	19.1	Q	
10/1/25	9:00	18:50	200	84	5	2	56251	56311	60	131102	131158	56	54703	54947	244	65	14.0	37.4	7.0	18.7	Q	
11/1/25	9:10	19:00	180	85	4	1	56311	56370	59	131158	131215	57	54947	55181	234	64	12.0	34.1	6.9	19.4	Q	
12/1/25	-	-	-	Sunday			-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
13/1/25	9:15	18:00	200	84	5	1	56370	56430	60	131215	131271	56	55181	55393	212	64	10.0	36.9	7.0	18.3	Q	
14/1/25	9:00	19:10	200	85	4	1	56430	56490	60	131271	131328	57	55393	55620	227	65	12.0	37.1	6.8	19.3	Q	
15/1/25	9:10	18:40	180	84	5	1.5	56490	56551	61	131328	131386	58	55620	55861	241	63	10.0	34.6	6.9	18.4	Q	
16/1/25	9:20	19:00	200	80	4	2	56551	56610	59	131386	131442	56	55861	56127	266	64	12.0	35.2	7.0	18.1	Q	
17/1/25	9:20	18:50	180	82	5	1.5	56610	56670	60	131442	131500	58	56127	56379	252	65	14.0	37.4	7.0	18.7	Q	
18/1/25	9:10	19:00	200	84	4	1	56670	56731	61	131500	131557	57	56379	56608	229	64	12.0	34.7	7.1	19.2	Q	
19/1/25	-	-	-	Sunday			-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
20/1/25	9:10	18:40	200	84	5	1.5	56731	56790	59	131557	131613	56	56608	56901	293	64	12.0	34.8	6.9	18.1	Q	
21/1/25	9:00	19:00	220	85	5	2	56790	56850	60	131613	131670	57	56901	57131	230	66	14.0	36.7	7.0	19.4	Q	
22/1/25	9:10	18:00	200	84	4	2	56850	56910	60	131670	131728	58	57131	57335	202	64	12.0	37.1	6.8	19.2	Q	
23/1/25	9:20	19:00	210	84	5	2	56910	56969	59	131728	131785	57	57335	57569	234	66	12.0	36.7	7.0	18.1	Q	
24/1/25	9:00	18:50	200	84	4	1.5	56969	57030	61	131785	131841	56	57569	57784	179	63	10.0	37.8	6.8	20.2	Q	
25/1/25	9:15	18:10	180	84	4	1.5	57030	57090	60	131841	131898	57	57784	58027	243	64	12.0	38.1	6.4	18.2	Q	
26/1/25	-	-	-	Sunday			-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
27/1/25	9:10	18:50	200	80	5	2	57090	57149	59	131898	131954	56	58027	58227	200	67	10.0	37.4	7.0	19.1	Q	
28/1/25	9:00	19:00	180	84	4	2	57149	57210	60	131954	132011	57	58227	58450	223	66	12.0	36.9	6.4	18.7	Q	
29/1/25	9:10	18:40	200	82	5	1.5	57210	57271	61	132011	132069	58	58450	58680	230	65	10.0	38.4	7.0	19.4	Q	
30/1/25	9:20						57271			132069			58680									

Operator - Rohit P.H.

HOD Sign.

(December 2024)

Kanodia Intercontinental Pvt. Ltd. Plot No. 8 & 9 Phase-01 Industrial Estate HSIIDC Barhi Sonapat Haryana-131101

Effluent Treatment Plant Record

Date	Inlate Pump Time		Chemical Consumption (Kg)				Flow Meter Inlate Water			Flow Meter Outlet Water			Energy Meter			Sulidge (KG)	Inlet Effluent At E.T.P		Outlet Quality		Sign.
	On	Off	Feer-ous	Lime	H.C.L	Poly	Intital	Final	Diffrence KLD	Intital	Final	Diffrence KLD	Intital	Final	K.W. Unit		PH	TDS.	PH	TDS.	
11/12/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
21/12/24	9:00	18:30	180	80	4	2	54272	54272	60	129171	129227	56	47465	48159	194	65	10.0	34.3	6.9	17.4	♀
21/12/24	9:10	18:40	200	84	4	2	54272	54333	61	129227	129284	57	48159	48357	198	63	12.0	36.7	7.0	19.6	♀
4/12/24	4:00	18:30	180	80	3	1.5	54333	54399	59	129284	129340	56	48357	48546	189	64	10.0	37.3	7.2	18.7	♀
5/12/24	4:10	18:00	200	84	3	2	54392	54452	60	129340	129398	58	48546	48738	192	63	12.5	36.9	7.0	19.0	♀
6/12/24	4:20	14:10	180	82	4	2	54452	54511	59	129398	129455	57	48738	48951	213	66	14.0	37.7	6.9	19.4	♀
7/12/24	9:10	18:00	180	80	5	2	54511	54572	61	129455	129511	56	48951	49175	224	65	12.0	36.7	7.0	18.4	♀
8/12/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
9/12/24	9:00	19:00	200	80	5	1.5	54572	54631	59	129511	129568	57	49175	49332	157	64	12.0	36.4	7.0	18.5	♀
10/12/24	9:00	18:40	200	84	4	2	54631	54692	61	129568	129624	56	49332	49499	167	65	10.0	37.6	6.8	17.4	♀
10/12/24	9:00	19:00	180	84	4	2	54692	54752	60	129624	129682	58	49499	49711	212	63	12.0	36.7	7.0	18.2	♀
12/12/24	9:10	19:00	200	84	5	1.5	54752	54811	59	129682	129739	57	49711	49909	198	64	14.0	36.7	6.7	19.4	♀
12/12/24	9:15	18:50	180	80	4	1	54811	54872	61	129739	129795	56	49909	50107	198	62	12.0	36.1	7.0	18.7	♀
14/12/24	9:00	19:00	200	84	5	2	54872	54931	59	129795	129853	58	50107	50340	233	63	14.0	35.1	6.8	19.4	♀
15/12/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
16/12/24	9:10	18:50	180	80	3	1	54931	54991	60	129853	129910	57	50340	50485	145	64	12.0	34.5	7.0	18.7	♀
17/12/24	9:00	19:00	180	84	4	2	54991	55050	59	129910	129966	56	50485	50657	172	66	10.0	36.7	7.4	19.6	♀
18/12/24	9:10	18:40	200	80	5	2	55050	55111	61	129966	130024	58	50657	50846	189	67	12.0	37.9	7.0	17.4	♀
19/12/24	9:15	19:00	180	84	4	1.5	55111	55171	60	130024	130081	57	50846	51032	186	64	14.0	36.2	6.9	18.7	♀
20/12/24	9:00	19:00	200	84	5	1	55171	55230	59	130081	130137	56	51032	51230	198	65	12.0	37.4	7.0	19.4	♀
21/12/24	9:10	18:50	180	80	4	2	55230	55289	59	130137	130194	57	51230	51440	210	64	10.0	37.1	6.9	18.5	♀
22/12/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
23/12/24	9:10	19:00	200	80	4	1	55289	55349	60	130194	130250	56	51440	51628	188	64	12.0	36.2	7.0	18.4	♀
24/12/24	9:00	19:40	180	84	5	2	55349	55410	61	130250	130308	58	51628	51827	199	65	14.0	37.1	6.9	17.7	♀
25/12/24	9:10	18:50	200	84	4	1.5	55410	55470	60	130308	130365	57	51827	52014	187	64	14.0	36.4	7.0	18.9	♀
26/12/24	9:15	19:00	180	80	4	1.5	55470	55529	59	130365	130421	56	52014	52242	228	66	12.0	36.4	7.0	18.4	♀
27/12/24	9:00	18:50	200	80	5	2	55529	55590	61	130421	130478	57	52242	52409	167	65	14.0	35.1	7.0	18.7	♀
28/12/24	8:50	19:00	200	84	4	2	55590	55650	60	130478	130534	56	52409	52666	257	64	12.0	37.1	6.8	17.4	♀
29/12/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
30/12/24	9:15	19:00	180	80	5	1	55650	55709	59	130534	130591	57	52666	52839	173	63	12.0	36.2	7.0	17.7	♀
31/12/24	9:00	18:50	200	84	5	2	55709	55769	60	130591	130647	56	52839	53084	245	65	14.0	34.3	7.0	18.4	♀

Operator - Rohit Pat.

HOD Sign.

(November 2024)

Kanodia Intercontinental Pvt. Ltd. Plot No. 8 & 9 Phase-01 Industrial Estate HSIIDC Barhi Sonapat Haryana-131101

Efluent Treatment Plant Record

Date	Inlate Pump Time		Chemical Consumption (Kg)				Flow Meter Inlate Water			Flow Meter Outlet Water			Energy Meter			Suldge (KG)	Inlet Efluent At E.T.P		Outlet Quality		Sign.
	On	Off	Feer-ous	Lime	H.C.L	Poly	Intital	Final	Difference KLD	Intital	Final	Difference KLD)	Intital	Final	K.W. Unit		PH	TDS.	PH	TDS.	
11/11/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
21/11/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
31/11/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
4/11/24	9:10	19:00	180	80	5	2	52712	52772	60	127806	127863	57	43021	43199	178	65	12.0	35.1	7.0	18.5	Q
5/11/24	9:10	18:40	200	84	5	1	52772	52833	61	127863	127921	58	43199	43390	191	64	10.0	36.1	7.1	14.4	Q
6/11/24	9:10	19:00	180	80	5	2	52833	52892	59	127921	127977	56	43390	43562	172	65	12.0	34.5	6.9	17.5	Q
7/11/24	9:10	19:00	200	84	4	2	52892	52953	61	127977	128034	57	43562	43746	184	64	14.0	35.1	7.0	18.1	Q
8/11/24	8:50	19:00	180	84	5	1	52953	53012	59	128034	128090	56	43746	43927	181	65	14.0	34.5	7.0	18.5	Q
9/11/24	9:10	19:00	200	84	5	2	53012	53072	60	128090	128148	58	43927	44301	374	64	12.0	34.4	6.9	19.4	Q
10/11/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
11/11/24	9:10	19:00	180	80	5	1	53072	53132	60	128148	128205	57	44301	44462	161	65	10.0	35.1	7.0	18.1	Q
12/11/24	9:10	18:50	200	84	4	1	53132	53193	61	128205	128261	56	44462	44662	200	64	12.0	34.7	6.7	19.4	Q
13/11/24	9:10	14:55	180	82	5	1.5	53193	53253	60	128261	128319	58	44662	44839	177	65	14.0	36.4	7.0	18.7	Q
14/11/24	9:15	18:40	200	80	4	2	53253	53312	59	128319	128375	56	44839	45019	180	64	10.0	36.1	6.9	19.4	Q
15/11/24	9:10	19:00	180	84	5	2	53312	53373	61	128375	128432	57	45019	45204	185	63	12.0	37.4	7.0	18.7	Q
16/11/24	9:10	19:10	200	80	5	2	53373	53432	59	128432	128490	58	45204	45530	326	64	10.0	36.1	7.0	19.4	Q
17/11/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
18/11/24	9:10	18:40	200	84	5	2	53432	53492	60	128490	128546	56	45530	45696	166	65	12.4	37.1	7.1	18.4	Q
19/11/24	9:10	19:10	250	84	4	2	53492	53553	61	128546	128603	57	45696	45889	193	66	14.0	34.1	6.9	19.7	Q
20/11/24	9:15	18:40	200	84	5	2	53553	53612	60	128603	128659	56	45889	46067	178	64	12.0	34.7	7.0	18.4	Q
21/11/24	9:10	18:50	180	84	4	2	53612	53672	59	128659	128715	56	46067	46260	193	65	10.0	35.2	6.9	19.4	Q
22/11/24	9:10	19:00	200	82	5	2	53672	53733	61	128715	128772	57	46260	46448	188	63	12.0	37.7	7.1	19.0	Q
23/11/24	9:10	18:40	180	84	4	2	53733	53792	59	128772	128830	58	46448	46657	209	64	10.0	36.1	7.0	18.7	Q
24/11/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
25/11/24	9:10	18:00	200	80	5	2	53792	53853	61	128830	128887	57	46657	46863	206	65	12.0	37.1	6.9	19.4	Q
26/11/24	9:15	18:40	200	84	4	2	53853	53912	59	128887	128943	56	46863	47041	178	64	10.0	36.4	7.0	18.6	Q
27/11/24	9:10	18:00	180	84	4	2	53912	53972	60	128943	128999	56	47041	47238	197	66	14.0	37.1	6.9	17.4	Q
28/11/24	9:10	18:30	200	84	4	2	53972	54033	61	128999	129057	58	47238	47416	178	64	10.0	36.1	7.0	18.7	Q
29/11/24	9:10	19:00	180	84	5	2	54033	54092	59	129057	129114	57	47416	47613	197	66	12.0	37.1	6.8	17.4	Q
30/11/24	9:10	19:20	200	82	4	2	54152	54212	60	129114	129171	57	47613	47965	352	64	14.0	36.7	7.0	18.6	Q

Operator - Dohit P.P.I.

HOD Sign.

Kanodia Intercontinental Pvt. Ltd. Plot No. 8 & 9 Phase-01 Industrial Estate HSIIDC Barhi Sonapat Haryana-131101

October - 2024.

Effluent Treatment Plant Record

Date	Inlate Pump Time		Chemical Consumption (Kg)				Flow Meter Inlate Water			Flow Meter Outlet Water			Energy Meter			Suldge (KG)	Inlet Effluent At E.T.P		Outlet Quality		Sign.		
	On	Off	Feer-ous	Lime	H.C.L	Poly	Intital	Final	Difference KLD	Intital	Final	Difference KLD	Intital	Final	K.W. Unit		PH	TDS.	PH	TDS.			
01/10/24	9.10	19.00	200	82	4	2	51323	51398	760	126437	126495	58	37871	38258	381	64	12.0	35.1	7.0	18.2	R		
2/10/24	-	-	Mahatma Gandhi (HOLIDAY)										-	-	-	-	-	-	-	-	-	-	-
3/10/24	9.00	10.10	180	80	4	2.5	51399	51432	59.	126495	126532	57	38258	38475	219.	65	12.0	36.2	7.0	18.5	R		
4/10/24	9.00	19.00	200	84	5	2	51452	51512	60	126552	126610	58	38475	38836	361	64	10.5	36.4	6.9	19.4	R		
5/10/24	-	-	Plant Stop - Votifit.										126610	126667	57	-	-	-	-	-	-	-	-
6/10/24	-	-	Sunday.										126667	-	-	-	-	-	-	-	-	-	-
7/10/24	9.10	18.40	180	84	4	2	51512	51579	61	126667	126722	56	38836	39023	187.	64	12.0	37.4	7.0	18.9	R		
8/10/24	9.00	19.00	200	82	5	2.5	51579	51639	60	126722	126781	58	39023	39244	221	65	10.3	35.2	7.0	18.5	R		
9/10/24	9.10	19.10	180	80	4	3	51639	51694	61	126781	126838	57	39244	39409	162	64	12.0	34.1	6.9	19.5	R		
10/10/24	9.10	18.55	200	84	5	2	51694	51755	61	126838	126894	56	39409	39611	204.	65	10.0	35.4	7.0	18.2	R		
11/10/24	9.10	12.00	180	80	4	3	51755	51814	59.	126894	126951	57	39611	39787	176	64	14.0	35.1	7.0	17.1	R		
12/10/24	-	-	Dussehra. Holiday.										-	-	-	-	-	-	-	-	-	-	
13/10/24	-	-	Sunday										-	-	-	-	-	-	-	-	-	-	
14/10/24	9.10	18.50	200	80	5	2	51814	51873	59.	126951	127008	57.	39787	40107	320	64	12.5	36.2	7.1	18.4	R		
15/10/24	9.15	19.00	210	84	6	3.	51873	51932	59.	127008	127066	58	40107	40305	198	63	10.0	37.1	6.8	19.6	R		
16/10/24	9.00	18.50	200	90	5	2	51932	51992	60.	127066	127123	57.	40305	40519	214.	64	12.0	34.1	7.0	18.2	R		
17/10/24	9.10	20.00	180	84	4	3	51992	52053	61	127123	127189	56.	40519	40912	193.	66	14.0	35.0	6.9	19.4	R		
18/10/24	9.00	19.10	200	80	5	2	52053	52113	60.	127189	127236	57.	40912	40908	996	65	12.0	34.1	7.0	17.8	R		
19/10/24	9.00	20.00	180	84	4	2	52113	52172	59.	127236	127294	58	40908	41132	224	64	12.0	36.2	7.0	18.2	R		
20/10/24	-	-	Sunday										-	-	-	-	-	-	-	-	-		
21/10/24	9.10	19.00	180	80	5	2	52172	52232	60.	127294	127351	63.	41132	41302	170	65	10.0	34.6	6.8	19.5	R		
22/10/24	9.00	18.40	200	84	4	2	52232	52299	61	127351	127407	56	41302	41500	198	64	12.0	35.9	7.1	18.7	R		
23/10/24	9.10	18.50	180	82	5	2	52299	52354	61	127407	127464	57	41500	41690	190	65	10.0	34.6	6.9	19.4	R		
24/10/24	9.15	19.00	200	84	6	2	52354	52414	60	127464	127520	58	41690	41883	193.	66	14.0	34.6	6.8	19.5	R		
25/10/24	9.10	19.00	180	82	5	2	52414	52473	59.	127520	127579	57	41883	42074	191	63	12.0	34.1	6.8	19.5	R		
26/10/24	9.15	19.00	200	84	6	2	52473	52532	59.	127579	127638	56	42074	42441	367	64	10.0	34.9	7.0	18.0	R		
27/10/24	-	-	Sunday.										-	-	-	-	-	-	-	-	-		
28/10/24	9.10	18.00	180	45	5	1	52532	52593	61	127638	127692	52	42441	42599	158	64	12.5	35.1	6.9	19.4	R		
29/10/24	9.15	18.40	180	80	4	2	52593	52653	60.	127692	127750	58	42599	42793	194.	65	10.0	35.9	6.7	18.7	R		
30/10/24	9.00	18.50	180	80	5	2	52653	52712	59.	127750	127806	56	42793	43021	228	64	12.0	35.1	7.0	17.0	R		
31/10/24	9.10	19.00	DIWALI HOLIDAY										-	-	-	-	-	-	-	-	-		

Operator - Rohit Anil

[Signature]

HOD Sign. *[Signature]*

(September 2024)

Kanodia Intercontinental Pvt. Ltd. Plot No. 8 & 9 Phase-01 Industrial Estate HSIIDC Barhi Sonapat Haryana-131101

Effluent Treatment Plant Record

Date	Inlate Pump Time		Chemical Consumption (Kg)				Flow Meter Inlate Water			Flow Meter Outlet Water			Energy Meter			Suldge (KG)	Inlet Effluent At E.T.P		Outlet Quality		Sign.	
	On	Off	Ferrous	Lime	H.C.L	Poly	Initial	Final	Difference KLD	Initial	Final	Difference KLD)	Initial	Final	K.W. Unit		PH	TDS.	PH	TDS.		
11/9/24	-	-	-	Sunday				-	-	-	Sunday			-	-	-	-	-	-	-	-	Sunday
2/9/24	9:10	18:40	180	84	4	2	49892	49892	61	125009	125066	57	32253	32425	172	64	12.0	36.7	7.0	10.7	R	
3/9/24	9:00	19:00	200	120	5	3	49892	49957	60	125066	125123	57	32425	32637	212	65	10.0	34.0	6.9	19.1	R	
4/9/24	8:30	19:10	180	80	4	2	49955	50014	61	125123	125179	56	32637	32847	210	64	12.0	36.1	6.8	18.4	R	
5/9/24	9:00	18:50	200	84	5	2	50014	50073	59	125179	125236	57	32847	33077	230	66	14.0	37.1	7.0	19.7	R	
6/9/24	9:05	18:45	180	82	5	3	50073	50132	60	125236	125294	58	33077	33290	213	64	12.0	34.0	6.8	19.0	R	
7/9/24	9:00	19:10	200	84	4	2	50132	50194	61	125294	125351	57	33290	33363	73	66	12.0	36.0	7.0	18.5	R	
8/9/24	-	-	-	Sunday				-	-	-	Sunday			-	-	-	-	-	-	-	-	Sunday
9/9/24	9:10	19:20	180	82	5	3	50194	50253	59	125351	125409	58	33363	33801	318	64	14.0	37.1	6.9	19.7	R	
10/9/24	9:00	19:10	200	84	4	2	50253	50313	60	125409	125465	56	33801	34068	187	64	12.0	36.1	7.0	18.5	R	
11/9/24	9:15	19:00	200	84	5	2	50313	50374	61	125465	125522	58	34068	34270	202	65	10.0	37.1	6.8	19.5	R	
12/9/24	8:50	19:00	180	80	5	2.5	50374	50433	61	125522	125580	57	34270	34491	221	64	14.0	34.5	7.0	18.6	R	
13/9/24	9:10	18:50	200	80	4	2.5	50433	50493	60	125580	125638	58	34491	34698	207	64	12.0	34.7	7.0	19.7	R	
14/9/24	8:50	19:00	180	84	4	3	50493	50554	61	125638	125696	58	34698	34911	213	65	14.0	36.1	7.0	19.2	R	
15/9/24	-	-	-	Sunday				-	-	-	Sunday			-	-	-	-	-	-	-	-	Sunday
16/9/24	9:00	19:10	180	80	3	3	50554	50613	59	125696	125753	57	34911	35122	211	64	10.0	34.1	6.8	18.4	R	
17/9/24	9:10	18:40	200	84	3	3	50613	50673	60	125753	125809	56	35122	35325	203	63	12.0	35.1	7.0	19.8	R	
18/9/24	9:00	19:00	180	82	2.5	2.5	50673	50734	61	125809	125866	57	35325	35548	223	64	14.0	36.4	6.8	18.7	R	
19/9/24	9:15	19:00	200	84	2	2	50734	50793	59	125866	125924	58	35548	35755	207	64	12.0	35.1	7.0	19.2	R	
20/9/24	9:00	19:10	180	80	2	2	50793	50853	60	125924	125980	56	35755	35959	204	65	10.0	36.6	7.1	13.7	R	
21/9/24	9:10	19:00	200	84	2.5	2.5	50853	50912	59	125980	126038	58	35959	36343	384	64	12.0	34.0	7.0	18.1	R	
22/9/24	-	-	-	Sunday				-	-	-	Sunday			-	-	-	-	-	-	-	-	Sunday
23/9/24	9:00	18:50	180	80	2	2.5	50912	50973	61	126038	126095	57	36343	36551	208	64	12.0	35.1	7.0	18.1	R	
24/9/24	9:05	18:40	200	84	4	2	50973	51033	60	126095	126151	56	36551	36763	212	64	14.0	36.4	6.8	19.2	R	
25/9/24	9:10	19:00	180	82	5	2	51033	51094	61	126151	126208	57	36763	36969	206	65	10.0	37.4	7.0	18.4	R	
26/9/24	9:00	19:10	180	80	4	3	51094	51153	59	126208	126266	58	36969	37173	204	64	12.0	34.5	7.0	18.7	R	
27/9/24	9:15	19:00	180	82	4	2	51153	51213	60	126266	126323	57	37173	37363	190	65	13.0	35.1	7.0	19.2	R	
28/9/24	9:10	19:00	180	80	3	2.5	51213	51272	59	126323	126381	58	37363	37680	317	64	12.0	34.1	6.9	18.2	R	
29/9/24	-	-	-	Sunday				-	-	-	Sunday			-	-	-	-	-	-	-	-	Sunday
30/9/24	9:00	18:50	200	80	3	2.5	51272	51333	61	126381	126437	56	37680	37871	191	64	14.0	35.1	7.0	19.4	R	

Operator - Rohit P.M.

HOD Sign.

(August - 2024)

Kanodia Intercontinental Pvt. Ltd. Plot No. 8 & 9 Phase-01 Industrial Estate HSIIDC Barhi Sonipat Haryana-131101

Efluent Treatment Plant Record

Date	Inlate Pump Time		Chemical Consumption (Kg)				Flow Meter Inlate Water			Flow Meter Outlet Water			Energy Meter			Sludge (KG)	Inlet Effluent At E.T.P		Outlet Quality		Sign.	
	On	Off	Feer-ous	Lime	ILCL	Poly	Intital	Final	Difference KLD	Intital	Final	Difference (KLD)	Intital	Final	K.W. Unit		PH	TDS.	PH	TDS.		
11/8/24	19:00	19:10	180	80	3	2	48335	48794	59	123578	123634	56	26831	27024	193	65	13.0	34.9	7.0	17.5		
21/8/24	18:50	19:00	200	84	3	2	48394	48454	60	123634	123691	57	27024	27210	186	64	12.0	34.5	6.9	17.3		
21/8/24	19:00	19:00	180	84	2	2	48454	48515	61	123691	123749	58	27210	27527	317	65	13.0	37.7	7.0	18.3		
4/8/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
5/8/24	9:00	19:10	200	84	2	2	48515	48574	59	123749	123806	57	27527	27717	190	64	12.0	35.2	7.0	18.5		
6/8/24	9:10	19:00	180	80	3	2	48574	48634	60	123806	123864	58	27717	27920	203	64	13.0	34.5	7.0	17.5		
7/8/24	9:00	19:00	200	80	2	2	48634	48695	60	123864	123920	56	27920	28221	201	65	12.0	34.2	7.0	17.3		
8/8/24	8:50	19:00	200	84	3	2	48695	48754	59	123920	123978	58	28221	28320	199	64	12.0	34.5	6.8	17.5		
9/8/24	9:00	19:10	180	80	3	2	48754	48814	60	123978	124035	57	28320	28501	181	64	13.0	34.2	6.9	17.3		
10/8/24	9:10	19:00	200	84	4	2	48814	48875	61	124035	124093	58	28501	28892	391	65	12.0	34.0	6.8	18.5		
11/8/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
12/8/24	9:10	19:10	180	84	4	2	48875	48934	59	124093	124150	57	28892	29103	211	64	10.0	35.1	7.0	19.4		
13/8/24	9:10	18:40	200	80	5	2	48934	48994	60	124150	124206	56	29103	29292	189	63	12.0	34.1	6.9	18.2		
14/8/24	9:10	18:50	200	82	5	2	48994	49052	59	124206	124263	57	29292	29490	198	64	10.0	34.4	7.0	19.4		
15/8/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Holiday
16/8/24	9:00	19:00	180	80	4	2	49052	49114	61	124263	124321	58	29490	29651	161	64	12.0	37.4	6.8	18.2		
17/8/24	9:15	18:40	200	84	5	2	49114	49175	61	124321	124379	58	29651	29807	156	65	10.0	34.9	7.0	19.1		
18/8/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
19/8/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Raukhsa Bandhar
20/8/24	9:00	18:00	180	80	5	2	49175	49234	59	124379	124436	57	29807	30101	294	64	12.0	34.4	6.8	18.4		
21/8/24	9:10	18:20	200	84	4	2	49234	49294	60	124436	124493	57	30101	30283	192	65	12.0	35.0	7.0	17.2		
22/8/24	9:10	18:40	200	80	5	2	49294	49353	59	124493	124551	58	30283	30431	148	64	12.0	36.7	6.9	18.4		
23/8/24	9:10	18:20	180	84	6	2	49353	49413	60	124551	124607	56	30431	30626	205	65	14.0	36.7	7.0	19.7		
24/8/24	9:00	19:00	200	80	5	2	49413	49473	60	124607	124665	58	30626	30987	351	65	12.0	37.9	7.1	18.2		
25/8/24	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	Sunday
26/8/24	9:20	19:10	200	84	5	2	49473	49532	59	124665	124722	57	30987	31157	170	64	12.0	36.4	7.0	17.2		
27/8/24	9:00	19:00	200	84	4	2	49532	49593	61	124722	124779	57	31157	31307	150	66	12.0	37.1	7.0	18.2		
28/8/24	9:20	18:00	180	80	5	2	49593	49654	61	124779	124837	53	31307	31480	173	65	14.0	35.4	6.9	19.0		
29/8/24	9:10	19:10	200	84	4	2	49654	49713	59	124837	124894	57	31480	31683	203	64	13.0	36.2	7.0	18.5		
30/8/24	9:00	19:00	180	80	4	2	49713	49773	60	124894	124951	57	31683	31845	212	65	13.0	36.4	6.9	17.2		
31/8/24	9:00	19:10	200	84	5	2	49773	49832	59	124951	125009	58	31845	32253	358	65	12.0	35.4	7.0	17.5		

Operator - Rohit Ph.

FOOD Sign.

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 21st day of February, 2025

Accepted, identified and certified subjected to the terms of the fees.

SB

Archna Yadav

For Kanodia Intercontinental Pvt. Ltd.

[SIDDHARTH BATRA] [ARCHNA YADAV]

Client

Shivani Chawla

Chinmay Dubey

Rhythm Katyal

Deepak Kumar
Director

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF KANODIA INTERCONTINENTAL PRIVATE LIMITED AT THE REGISTERED OFFICE OF THE COMPANY ON 18th February, 2025.

RESOLVED THAT Mr. Vinay Kanodia, be and is hereby authorized on behalf of M/s Kanodia Intercontinental Private Limited, to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the company.

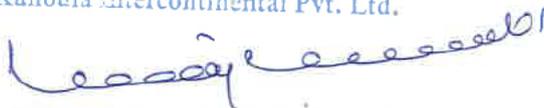
RESOLVED FURTHER THAT Mr. Vinay Kanodia is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. Vinay Kanodia in connection with the above matters be and are hereby ratified and confirmed by the company.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

**CERTIFIED TRUE COPY
FOR KANODIA INTERCONTINENTAL PRIVATE LIMITED**

for Kanodia Intercontinental Pvt. Ltd.



(VINAY KANODIA) Director

DIRECTOR

DIN No. 00161664

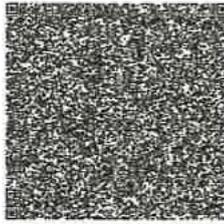
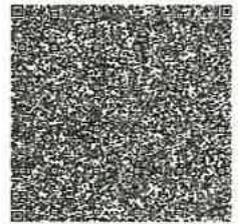
for Kanodia Intercontinental Pvt. Ltd.



(ASHWANI KANODIA) Director

DIRECTOR

DIN No. 00161600

 	  
<p>भारत सरकार Government of India</p>	<p>सूचना</p>
<p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p>	<ul style="list-style-type: none"> ■ आधार पहचान का प्रमाण है, नागरिकता का नहीं। ■ सुरक्षित QR कोड / ऑफलाइन XML / ऑनलाइन ऑथेंटिकेशन से पहचान प्रमाणित करें। ■ यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।
<p>नामांकन क्रम/ Enrolment No.: 0000/00252/45873</p> <p>Download Date: 27/10/2020</p> <p>To विनय कानोडिया Vinay Kanodia S/O,N L Kanodia H No-4a Block No-a2 9 Raj Narain Marg Del Model Town Civil Lines Civil Lines Civil Lines North Delhi Delhi - 110054 9810002955</p> <p>Issue Date: 08/02/2016</p>  <p>आपका आधार क्रमांक / Your Aadhaar No. : [REDACTED] 5834 VID : 9162 3705 9662 4534</p> <p>मेरा आधार, मेरी पहचान</p>	<p>INFORMATION</p> <ul style="list-style-type: none"> ■ Aadhaar is a proof of identity, not of citizenship. ■ Verify identity using Secure QR Code/ Offline XML/ Online Authentication. ■ This is electronically generated letter. <div style="border: 1px solid black; padding: 5px;"> <ul style="list-style-type: none"> ■ आधार देश भर में मान्य है। ■ आधार कई सरकारी और गैर सरकारी सेवाओं को पाना आसान बनाता है। ■ आधार में मोबाइल नंबर और ईमेल ID अपडेट रखें। ■ आधार को अपने स्मार्ट फोन पर रखें, mAadhaar App के साथ। </div> <ul style="list-style-type: none"> ■ Aadhaar is valid throughout the country. ■ Aadhaar helps you avail various Government and non-Government services easily. ■ Keep your mobile number & email ID updated in Aadhaar. ■ Carry Aadhaar in your smart phone – use mAadhaar App.
  <p>भारत सरकार Government of India</p> <p>Download Date: 27/10/2020</p>  <p>विनय कानोडिया Vinay Kanodia जन्म तिथि/DOB: 11/11/1952 पुरुष/ MALE</p> <p>Issue Date: 08/02/2016</p> <p>[REDACTED] 5834 VID : 9162 3705 9662 4534</p> <p>मेरा आधार, मेरी पहचान</p>	  <p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>पता: एन एल कानोडिया, एच न-4ए ब्लॉक न-ए2, 9 राज नारायण मार्ग, सिविल लाइन्स, डेल मॉडेल नगर, सिविल लाइन्स, उत्तरी दिल्ली, दिल्ली - 110054</p> <p>Address: S/O,N L Kanodia, H No-4a Block No-a2, 9 Raj Narain Marg, Civil Lines, Del Model Town, Civil Lines, North Delhi, Delhi - 110054</p>  <p>[REDACTED] 5834 VID : 9162 3705 9662 4534</p> <p>1047 help@uidai.gov.in www.uidai.gov.in</p>

कानोडिया

Advance service copies of short reply on behalf of Respondent Nos. 19, 38, 43, 44, 47 & 48 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Wed, May 21, 2025 at 2:48 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>

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 Paperbook -NGT REPLY-R44 SINO_Redacted.pdf

 Paperbook-NGT REPLY-R38 Bansal Processing_Redacted.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 19, 38, 43, 44, 47 & 48 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager

SDB
SATRAM DASS B & CO.
ADVOCATES

8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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